

*(Open Court)*

***CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD***

This the **15<sup>th</sup>** day of **March, 2018**

Present:

**HON'BLE MR. JUSTICE DINESH GUPTA, MEMBER-J.  
HON'BLE MR. GOKUL CHANDRA PATI, MEMBER-A.**

**C.C.P NO. 330/00201/2017  
IN  
O.A NO. 330/1698/2013**

Ram Kishor Bajpai, aged about 91 years, Retd as Office Supdt. From the office of BSNL, Kanpur, son of Late S.S. Bajpai, R/o H. No. 117/432, Pandu Nagar, Kanpur.

.....Applicant.

**V E R S U S**

Shri Mahendrapati, Senior General Manager, Telecom Office of the GMTD, Mall Road, Kanpur Nagar.

..... Opposite Party

Present for the Applicant : Shri R.K. Shukla

Present for Opposite Party : Shri D.S. Shukla

**ORDER**

**(Delivered by Hon'ble Mr. Justice Dinesh Gupta, Member-J)**

Counsel for the respondent has filed a compliance affidavit alongwith order dated 26.12.2017 passed by the competent authority whereby the claim of the applicant was considered in compliance of the direction of this Tribunal in O.A No. 1698/2013 and rejected by a reasoned and speaking order.

3. Having regard to the above, we are satisfied that the order of the Tribunal has substantially been complied with and no willful disobedience of the order has been made out. Accordingly, contempt proceeding is dropped and the notice issued respondent is discharged. However, if the applicant is not satisfied with the order passed by the competent authority, he can challenge the same by taking legal recourse.

**Member-A**

**Member-J**

Anand...